

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 294 of 2024

M. Venkatesan

....Applicant

v.

District Collector, Chengalpattu and Ors.

...Respondents

Memo filed on behalf of the Applicant

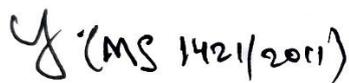
It is respectfully submitted as follows:

1. The subject O.A. was filed aggrieved by the ongoing illegal dumping of unsegregated wastes by the 4th Respondent Panchayat along the Mambakkam-Medavakkam high road at S. No. 369, which forms part of the Perumbakkam lake.
2. Vide order dated 28.11.2024, this Hon'ble Tribunal had directed the Respondents to enquire into the matter and remove the wastes dumped within a period of four weeks.
3. However, no action has been taken till date, over six months since the said order was passed. The 4th Respondent has now erected metal sheets on the lake itself, adjacent to the Mambakkam-Medavakkam main road, and the dumping of waste is taking place along the road as well.
4. Photographs of the present status of the site have been annexed with this memo.

It is therefore prayed that this Hon'ble Court may be pleased to take this memo on record, and pass such further orders in the interest of justice.

Dated at Chennai on this the 10th day of June, 2025

Through

 (MS 1421/2011)

A Yogeshwaran

Counsel for the Applicant



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